

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 139/TL/2023**

**Coram:**  
**Shri Jishnu Barua, Chairperson**  
**Shri I.S. Jha, Member**  
**Shri Arun Goyal, Member**  
**Shri P.K. Singh, Member**

**Date of Order: 31<sup>st</sup> July, 2023**

**In the matter of**

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Dharamjaigarh Transmission Limited.

**And  
In the matter of**

Dharamjaigarh Transmission Limited,  
(Now known as 'POWERGRID Dharamjaigarh Transmission Limited')  
B-9, Qutab Institutional Area, Katwaria Sarai,  
New Delhi-110 016.

**....Petitioner**

**Vs**

1. Central Transmission Utility of India Limited,  
Saudamini, Plot No.2, Sector-29,  
Gurgaon-122 001
2. PFC Consulting Limited,  
9<sup>th</sup> Floor, A-Wing, Statesman House,  
Connaught Place,  
New Delhi - 110001, India
3. Gujarat Energy Transmission Corporation Limited,  
Sardar Patel Vidyut Bhawan,  
Race Course, Vadodara -390 007
4. Maharashtra State Electricity Transmission Company Limited,  
4th Floor, "Prakashganga", Plot No. C-19,  
E-Block, Bandra – Kurla Complex,  
Bandra (East),  
Mumbai- 400051

5. Chhattisgarh State Power Transmission Company Limited,  
Dangania, Raipur- 492 013, Chhattisgarh.
6. Madhya Pradesh Power Transmission Company Limited,  
Block No. 3, Shakti Bhawan,  
Rampur, Jabalpur-482 008, Rajasthan
7. Administration of Union Territory of Dadra & Nagar Haveli and Daman & Diu,  
Secretariat, Moti Daman - 395 220.
8. Electricity Department,  
Government of Goa, Panaji.
9. Chhattisgarh State Power Distribution Company Limited,  
CSPDCL, Post: Sundernagar,  
Dangania, Raipur-492013
10. Gujarat Urja Vikas Nigam Limited,  
Sardar Patel Vidyut Bhavan, Race Course,  
Vadodara - 390007
11. Heavy Water Board  
O Floor, Vikram Sarabhai Bhawan, Trombay,  
Anushaktinagar, Mumbai - 400094, Maharashtra
12. HVDC Bhadrawati, PGCIL  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur, 440026 Maharashtra
13. HVDC Vindhyachal, PGCIL  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur, 440026 Maharashtra
14. M.P. Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur - 482008
15. Maharashtra State Electricity Distribution Company Limited,  
Plot No 9, "Prakashgad", A K Marg, Bandra East,  
Mumbai 400051
16. ACB India Limited,  
7th Floor, Corporate Tower,  
Ambience Mall, NH-8,  
Gurgaon-122 001(Haryana)

17. Torrent Power Limited,  
Naranpura Zonal Office,  
Sola Road, Ahmedabad, 380013
18. West Bengal State Electricity Distribution Company Limited,  
6th Floor Vidyut Bhawan, Karunamoyee, Salt Lake,  
Kolkata-700091, West Bengal,
19. Thermal Powertech Corporation of India,  
6-3-1090, Clock C, Level 2, TSR, Towers,  
Raj Bhavan Road, Somajiguda ,  
Hyderabad-500082, Telangana
20. Bhabha Atomic Research Centre,  
Anushakti Nagar,  
Mumbai- 400085, Maharashtra
21. GMR Warora Energy Limited,  
Plot B-1, Mohabala MIDC Growth Centre,  
Post- Warora, District Chandrapur-442907, Maharashtra
22. HVDC Champa  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi ,  
Nagpur-440026 Maharashtra
23. West Central Railway Head Office,  
General Manager's Office,  
Electrical Branch, Jabalpur- 482 001
24. Western Railway,  
Office of Chief Electrical Engineer,  
Mumbai,
25. East Central Railway,  
CEDE, Office of Chief Electrical Engineer, ECR,  
Zonal Head Quarter, Dighikala, Bihar-844101
26. DB Power Limited,  
Opp Dena Bank, C-31, G- Block, Mumbai
27. Chhattisgarh State Power Trading Company Limited,  
2nd Floor, Vidyut Sewa Bhawan, Raipur
28. TRN Energy Private Limited,  
7th Floor, Ambience Office Block, Gurugram
29. Adani Power (Mundra) Limited.  
Adani Corporate House, Shantigram,

Near Vaishnavdevi Circle,  
S G Road Ahmedabad- 382421

30. Raigarh HVDC Station,  
RPT HVDC Office, Hebbal,  
Bangalore – 560094

31. Arcelor Mittal Nippon Steel India Limited,  
27, AMNS House, 2th KM Surat Hazira Road,  
Hazira-394270, Gujarat

32. Central Railway,  
Pcee's office, 2nd Floor  
Parcle Building, CSMT, Mumbai-400001.

33. Dadra and Nagar Haveli and Daman and Power Distribution Corporation  
Limited,  
1st & 2nd Floor, Vidyut Bhavan,  
Silvassa & Daman

34. MPSEZ Utilities Limited,  
3rd Floor, Adani Corporate House,  
Ahmedabad, Gujarat.

....**Respondents**

**Parties present:**

Shri Pankaj Pandey, DTL  
Shri Mani Kumar, DTL  
Shri Sricharan, CTUIL  
Shri Ajay Kumar, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**ORDER**

The Petitioner, Dharamjaigarh Transmission Limited (Now known as 'POWERGRID Dharamjaigarh Transmission Limited'), has filed the present Petition for the grant of transmission licence under Section 14 and Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as " the Transmission Licence Regulations") to establish Western Region Expansion Scheme- XXVIII (WRES-XXVIII) & XXIX (WRES-XXIX) on Build, Own,

Operate and Transfer (BOOT) basis (hereinafter referred to as “the Project”) consisting of the following elements:

**A. Western Region Expansion Scheme- XXVIII (WRES-XXVIII):**

| S. No. | Name of the Transmission Element   | Schedule d COD in months from Effective Date | Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element   |
|--------|--|--|--|
| 1.     | Creation of 220 kV level (GIS) at 765/400 kV Raipur Pool S/s with Installation of 2x500 MVA, 400/220 kV ICTs along with associated ICT bays (220kV-GIS).<br><ul style="list-style-type: none"> <li>• 500MVA, 400/220kV ICT: 2 nos.</li> <li>• 400kV ICT bays: 2 nos.</li> <li>• 220kV ICT bays: 2 nos.(GIS)</li> </ul> | 18 months                                    | Elements marked at Sl. No. i & ii are required to be commissioned simultaneously as their utilization is dependent on the commissioning of each other.   |
| 2.     | 2 nos. 220kV line bays (GIS) at Raipur Pool S/s for termination of Raipur Pool – Rajnandgaon 220 kV D/c line.<br><ul style="list-style-type: none"> <li>• 220kV line bays: 2 nos.(GIS)</li> </ul>  |  |  |
| 3.     | Augmentation of 1x500 MVA, 400/220 kV ICT at Raipur Pool S/s along with associated ICT bays (220kV-GIS)<br><ul style="list-style-type: none"> <li>• 500MVA, 400/220kV ICT: 1 no.</li> <li>• 400kV ICT bays: 1 no.</li> <li>• 220kV ICT bays: 1 no. (GIS)</li> </ul>  | December 2024                                | Elements marked at Sl. No. iii & iv are required to be commissioned simultaneously as their utilization is dependent on the commissioning of each other. |
| 4.     | 6 nos. 220kV line bays (GIS) at Raipur Pool S/s for termination of various lines planned by CSPTCL*<br><ul style="list-style-type: none"> <li>• 220kV line bays: 6 nos. (GIS)</li> </ul>   |  |  |

Note: (i) Powergrid to provide space for implementation of above scope of works at Raipur (pool) 765/400 kV sub-station.

(ii) Downstream system associated with the scheme to be implemented by CSPTCL as an Intra-State scheme:

- Raipur Pool- Rajnandgaon 220 kV D/c line
- \*Raipur Pool- Gendpur 220 kV D/c line
- \*Raipur Pool-Bemetra 220 kV D/c line
- \*LILO of Borjhara- Urla 220kV S/c line at Raipur

## B. Western Region Expansion Scheme- XXIX (WRES-XXIX):

| S. No. | Name of the Transmission Element  | Scheduled COD in months from Effective Date | Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element   |
|--------|---|---|--|
| 1.     | Creation of 220 kV level at 765/400 kV Dharamjaigarh S/s with Installation of 2x500 MVA, 400/220 kV ICTs along with associated ICT bays<br>• 500MVA, 400/220kV ICT: 2 nos.<br>• 400kV ICT bays: 2 nos.<br>• 220kV ICT bays: 2 nos | March 2025                                  | Elements marked at Sl. No. i & ii are required to be commissioned simultaneously as their utilization is dependent on the commissioning of each other. |
| 2.     | 2 nos. 220kV line bays at Dharamjaigarh S/s (for termination of Dharamjaigarh– Chhuri 220 kV D/c line)<br>• 220kV line bays: 2 nos  |   |  |
| 3.     | 2 nos. 220kV line bays at Dharamjaigarh S/s (for termination of Dharamjaigarh – Dharamjaigarh CSP 220 kV D/c line)<br>• 220kV line bays: 2 nos  | March 2025                                  | Elements marked at S. No.i is required to be commissioned prior to Element at S.No.iii   |

Note:

(i) Powergrid to provide space for implementation of the above scope of works at Dharamjaigarh 765/400 kV substation.

(ii) The downstream system associated with the scheme to be implemented by CSPTCL as an Intra-State scheme:

- Dharamjaigarh- Chhuri 220 kV D/c line.
- Dharamjaigarh- Dharamjaigarh CSP 220 kV D/c line

2. Based on the competitive bidding carried out by PFC Consulting Limited (hereinafter referred to as “PFCCL”) in its capacity as the Bid Process Coordinator (BPC) in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding

Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited (PGCIL) was declared the successful bidder with the lowest quoted annual transmission charges of Rs. 286.90 million per annum.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 5.7.2023, *prima facie* proposed to grant the transmission licence to the Petitioner. Relevant portions of the order dated 5.7.2023 are extracted as under:

*“22. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 20.7.2023.”*

4. A public notice under Sub-section (5) of Section 15 of the Act was published on 12.7.2023 in all editions of The Times of India (English) and Hindustan (Hindi). No suggestions/ objections have been received from members of the public in response to the public notice.

5. The case was called out for the hearing on 21.7.2023. It was submitted by the representative of the Petitioner that, in response to the public notice published by the Commission, no objection has been received. In response to the query of the Commission regarding the date of commissioning of the transmission project, the representative of the Petitioner submitted that the SCOD of the transmission project is 28.3.2025.

6. As regards the grant of a transmission licence, Clauses (15) and (16) of Regulation 7 of the Transmission Licence Regulations provide as under:

*“(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.*

*(16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long-term customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application.”*

7. In our order dated 5.7.2023, we had proposed to grant the transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL in its letter dated 26.4.2023, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner Company meets the requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned at paragraph 1 of this order. Accordingly, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Dharamjaigarh Transmission Limited', to establish Western Region Expansion Scheme- XXVIII (WRES-XXVIII) & XXIX (WRES-XXIX) on Build, Own, Operate and Transfer (BOOT) basis as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:



(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof and the terms and condition of the TSA during the period of subsistence of the licence;

(c) Since the expiry date as per the TSA is 35 years from the scheduled COD of the Project, the licensee may make an application, two years before the expiry of initial licence period, for the grant of transmission licence for another term in accordance with Regulation 13(2) of the Transmission Licence Regulations which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the licence fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, as amended from time to time or any subsequent re-enactments thereof; and the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity

Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the rules and regulations framed thereunder, in particular, the Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure execution of the Project within timeline specified in the Schedule 3 of the TSA and as per the Technical Standards and Grid Standards of CEA prescribed in Article 5.1.1 and Article 5.4 of the TSA;

(m) The licensee shall coordinate with the licensees (including deemed licensees) executing the upstream or downstream transmission projects, the Central Electricity Authority and CTUIL for ensuring smooth execution and commissioning of the Project; and

(n) The licensee shall submit all such report or information as may be required under the Transmission Licence Regulations, Standard of Performance Regulations, Transmission Service Agreement or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time.

(o) The licensee shall ensure compliance with the Crisis Management Plan of the Government of India prepared by the Cabinet Secretariat under Section 37 of the Disaster Management Act, 2005.

9. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4 and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and TSA for the commissioning of the Project within the SCOD.

10. CTUIL / its appointed Independent Engineer, and Central Electricity Authority shall monitor the execution of the Project and bring to the notice of the Commission any lapse on the part of the licensee to meet the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee & Nodal Agency, the Act and the Transmission Licence Regulations.

11. Let an extract copy of this order be sent to CTUIL and CEA for information and necessary action.

12. Petition No. 139/TL/2023 is allowed in terms of the above.

Sd/-  
**(P.K.Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S. Jha)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson